



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu.

NOTIFICATION,

Jammu, the **14th** March, 2019.

SRO **204** .- In exercise of the powers conferred by sub-section(1) of section 3 of the Prisons Act, Samvat, 1977, the Government hereby designates the built up complex erected on the plot of land measuring 38 Kanals 16 marals bearing Khasra No.91-92, 103-123 and 129-144 at Village Gatha, Bhaderwah as District Jail as a place for the detention of prisoners.

By order of the Government of Jammu and Kashmir.

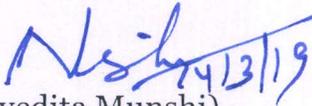
Sd/-
(Shaleen Kabra) IAS
Principal Secretary to the Government
Home Department

Dated **14** -03-2019

No. Home/Jail/07/2019/

Copy to:-

1. Director General of Police, J&K, Jammu.
2. Director General of Police (Prisons), J&K, Jammu.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (W.7 s.c).
4. OSD to Hon'ble Advisor (K).
5. Pvt. Secretary to Principal Secretary to Government, Home Department
6. Stock file.


(Nivedita Munshi)

Under Secretary to the Government,
Home Department